

(e) how many such victims are currently lodged in shelter homes across India, give last three years data, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The number of Bangladeshi victims rescued from Human Trafficking during 2014 and 2015 from West Bengal are as under:-

2014			2015		
Cases reported	Victims Trafficked	Victims Rescued	Cases reported	Victims Trafficked	Victims Rescued
1768	1881	1492	1649	1898	1246

(c) to (e) Trafficking in Human Beings or Persons is prohibited under the Constitution of India. The Immoral Traffic (Prevention) Act, 1956 (ITPA) is the premier legislation for prevention of trafficking for commercial sexual exploitation. The Criminal Law (Amendment) Act, 2013 provides for comprehensive measures to counter the menace of human trafficking including trafficking of children for exploitation in any form including physical exploitation or any form of sexual exploitation, slavery, servitude, or the forced removal of organs. Also, under the Foreigner's Act, 1946, if any person contravenes the provisions of or any order made there under the Act, is liable to be punished with imprisonment for a term which may extend to five years and shall also be liable to a fine.

Besides, India has ratified the United Nations Convention on Transnational Organised Crime (UNTOC) which has as one of its Protocols Prevention, Suppression and Punishment of Trafficking in Persons, Particularly Women and Children.

India has also ratified the SAARC Convention on Preventing and Combating Trafficking in Women and Children for Prostitution.

In some cases, local police has booked both the victims and perpetrators under the Foreigners Act, 1946. Victims booked under the Foreigners Act are usually deported only after final disposal of cases and they are kept in shelter homes till the cases are disposed off or directions of the Court are received permitting the deportation of the victims after their statements have been recorded and their continued presence in the Country is not required, whichever is earlier.

**BSF personnel working in collusion with trans-border
narcotics smuggling network**

1200. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the entire border in Punjab with Pakistan is fully fenced and guarded by BSF;

(b) if so, the details thereof along with the total length of border with Pakistan in Punjab;

(c) whether Punjab Police and BSF Personnel were found working in collusion with trans-border narcotics smuggling network;

(d) if so, the details of cases registered in this regard during the last two years and the current year; and

(e) the steps taken by Government to plug loopholes in the system?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) The entire 553 km. International Border (IB) in Punjab has been fenced except for about 10.3 km riverine/low-lying areas in which construction of fence is found not feasible.

(c) and (d) No organized collusion of Punjab Police or Border Security Force (BSF) Personnel with trans-border narcotic smuggling network was noticed. However, instances of involvement of Punjab Police, Jail Department, Railway Protection Force, Punjab Home Guards, Chandigarh Police and BSF Personnel noticed during last two years and current year (upto 31st March) in the State of Punjab is given below:-

Sl. No.	Year	Total No. of such cases registered	Details of employees arrested in such cases
1.	2014	25	Punjab Police-24 Jail Deptt.-3 BSF-3
2.	2015	26	Punjab Police-27 Home Guard-1 Jail Deptt.-3 BSF-1 RPF-1 Chandigarh-1 Police
3.	2016	04	Punjab Police-2 Jail Deptt.-1 Home Guard-1

(e) Following steps are taken to plug loopholes in the system:-

- (i) As and when any case of connivance by BSF personnel on duty is found, the same is investigated by conducting Court of Inquiry and if found guilty, they are punished as per BSF Act and Rules.

- (ii) Continuous Vigilance is mounted over troops deployed on IB. As and when any suspicion/doubt over the conduct of BSF Personnel is generated, he is removed/transferred to other places.
- (iii) Personnel on border duties are being rotated as per Standard Operating Procedures (SOPs).
- (iv) Surprise in allocation of duties is maintained.
- (v) BSF Personnel are not allowed to carry mobile phones while on duty.
- (vi) Regular surprise checking by Senior Officers/Supervisory Staff.
- (vii) Use of electronic gadgets in surveillance.

Youths arrested for their allegiance to ISIS

1201. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of youths have been arrested across the country during the recent past for their alleged allegiance to ISIS;
- (b) if so, the details thereof;
- (c) whether it is a fact that these youths were planning major terror strikes all over the country;
- (d) if so, the details thereof; and
- (e) the steps taken by Government to curb the anti-national activities of these youths and ensure safety and security of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The National Investigation Agency (NIA) and the State Police in some States have registered cases and arrested some active cadres affiliated to ISIS in the recent past. So far, NIA has arrested-25, Maharashtra Police-04, Delhi Police-04, Karnataka Police-01, Madhya Pradesh Police-05, Tamil Nadu Police-03, Telangana Police-06 and Rajasthan Police-01 persons in the cases being investigated by these agencies.

(c) and (d) During the investigation of six cases by NIA, it has also been revealed that the ISIS is using various internet based platforms for propaganda and to propagate its ideology for recruiting and motivating/radicalizing youth to join ISIS/ISIL. These arrested persons were in early stage of planning and conspiracy and had not decided any target for terror attack.

(e) The Intelligence and Security Agencies monitor the cyber space closely to identify potential recruits and keep them under surveillance and take further action, if